

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
I C TEXTILES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	I C TEXTILES LIMITED
2.	Date of incorporation of corporate debtor	March 02, 1983
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No.	U18101WB1983PLC035976
5.	Address of the registered office and principal office (if any) of corporate debtor	27/9, Siraj-UD-Doulla Sarani, Kolkata, West Bengal - 700069
6.	Insolvency commencement date in respect of corporate debtor	March 14, 2022. Order appointing IRP passed on April 01 and received by IRP April 13, 2022.
7.	Estimated date of closure of insolvency resolution process	September 28, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sandeep Khaitan IP Registration No.: IBBI/IPA-001/IP-P00532/2017-18/10957
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sandeep Khaitan 2nd Floor, Sanmati Plaza, Christian Basti, G.S. Road, Guwahati- 781005, Assam Email Id.: khaitansandeep@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sandeep Khaitan 2nd Floor, Sanmati Plaza, Christian Basti, G.S. Road, Guwahati- 781005, Assam Email Id.: khaitansandeep@gmail.com cirpictextiles@gmail.com
11.	Last date for submission of claims	April 27, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **I C TEXTILES LIMITED** on March 14, 2022 (Order appointing IRP received by on **April 13, 2022.**)

The creditors of **I C TEXTILES LIMITED**, are hereby called upon to submit their claims with proof on or before April 27, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sandeep Khaitan
Interim Resolution Professional
IBBI/IPA-001/IP-P00532/2017-18/10957

Date: April 14, 2022

Place: Guwahati